

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MCDOWELL HOLDINGS LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	MCDOWELL HOLDINGS LIMITED
2.	Date of incorporation of corporate debtor	01/03/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC – BANGALORE
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L05190KA2004PLC033485
5.	Address of the registered office and principal office (if any) of corporate debtor	UB Tower, Level 12, UB City 24 Vittal Mallya Road Bangalore
6.	Insolvency commencement date in respect of corporate debtor	08-04-2022
7.	Estimated date of closure of insolvency resolution process	05-10-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KONDURU PRASANTH RAJU, IBBI/IPA-002/IP-N00708/2018-2019/12200.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-804, Shriram Suhaana Apartments, Harohalli, Nagenahalli Gate, Yelahanka, Bangalore, Karnataka, 560064 ipkpraju@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	UB Tower, Level 12, UB City 24 Vittal Mallya Road Bangalore-560001 irprpmcdwl@gmail.com
11.	Last date for submission of claims	22-04-2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A..
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the MCDOWELL HOLDINGS LIMITED on 08-04-2022.

The creditors of MCDOWELL HOLDINGS LIMITED, are hereby called upon to submit their claims with proof on or before 22-04-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only.

All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: KONDURU PRASANTH RAJU

Date and Place:- 11-04-2022, Bangalore

